THE ASSAM LOKAYUKTA AND UPA-LOKAYUKTA (AMENDMENT) BILL, 2022.

A

BILL

to amend the Assam Lokayukta And Upa-Lokayukta Act, 1985.

Whereas it is expedient to amend the Assam Lokayukta And Upa-Lokayukta Act, 1985, hereafter referred to as the principal Act, in the manner hereafter appearing;

Assam Act No XX of 1986

Preamble

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title, extent 1. (1) and commencement

- (1) This Act may be called the Assam Lokayukta And Upa-Lokayukta (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of section 13

- 2. In the principal Act, in section 13,-
 - (i) in sub-section (1), for the words "on conviction be punished with imprisonment for a term which may extend to three years and shall also be liable to fine" appearing after the word "Act shall" the words be punished with "fine at least rupees ten thousand which may extend upto rupees fifty thousand" shall be substituted.
 - (ii) in sub-section (5), for the words "sentence him to imprisonment for a term which may extend to six months or to fine which may extend to five thousand rupees or both", appearing after the word Code of Criminal Procedure, 1973 and the words "shall punish him with a fine atleast ten thousand rupees which may extend to thirty thousand rupees" shall be substituted.
 - (iii) in sub-section (6), for the words "sentence the offender to simple imprisonment for a term which may extend to one month, or to fine which may extend to five hundred rupees or to both" appearing after the words "under this section", the words "with fine which may extend to five thousand



rupees" shall be substituted.

3. in the principal Act, in section 16,

Amendment of section 16

- in sub-section (1), for the words "simple imprisonment for a term which may extend to six months, or with fine or with both" appearing after the words "punished with", the words "fine which may extend to rupees ten thousand" shall be substituted.
- (ii) in sub-section (2), the words "with simple imprisonment for a term which may extend to six months, or with fine or with both" appearing after the words, "be punished", the words "with fine of atleast five thousand rupees which may extend upto thirty thousand rupees" shall be substituted.

VEYTED BY THE
LEGISLATIVE DEPARTMENT
OR. 13, 12, 2022